

(22)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No.1091/96

Date of Order : 10.9.96

BETWEEN :

1. Sk.Mehaboob
2. V.V.N.Murthy
3. T.Srihari

.. Applicants

AND

1. Senior Divisional Personnel Officer,  
S.C.Rly., Vijayawada Divn.,  
Vijayawada, Krishna Dist.

2. Divisional Railway Manager, S.C.Rly.,  
Vijayawada Divn. Vijayawada,  
Krishna Dist.

3. General Manager, S.C.Rly., Rail Nilayam,  
Secunderabad.

.. Respondents.

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Counsel for the Applicants

.. Mr. M.C.Jacob for  
Mr. B.Narasimhasarma

Counsel for the Respondents

.. Mr. V.Rajeswara Rao

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CORAM :

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

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JUDGEMENT

( Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) )

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Heard Mr.M.C.Jacob, learned counsel for the applicants and Mr.V.Rajeswara Rao, learned standing counsel for the respondents.

2. There are 3 applicants in this OA. The applicants No.1&2 joined Secunderabad Division on 18.7.88 and the applicant No.3 joined Waltair division on 18.10.79 in the grade of 1200-2040/330-560. They asked for request transfer following the para 314 of I.R.E.M. on various dates in the year 1992 to Vijayawada division. They were in the grade of Rs.1400-2300 at the time of transfer to Vijayawada division and their last pay drawn in the

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grade of Rs.1400-2300 is given in Annexure-1 statement. When they joined BZA division in the grade of Rs.1200-2040 their last pay drawn in the previous division was not protected. Hence they filed representations dated 7.4.95, 10.6.95 and 20.5.95 to R-1 to protect their pay in accordance with Rule 1313 of I.R.E.C. Vol-II. Their representations are at A-5, A-6 and A-7 respectively. It is stated that no reply has been given to these representations so far. They also rely on the judgement of this Tribunal in OA.1252/94 decided on 14.11.94 for protecting their pay.

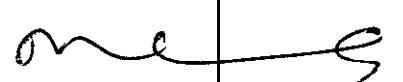
3. As the representations are not yet received it is proper to direct R-2 to dispose of the representations in accordance with the law taking due note of the contents in the judgement in OA.1252/94.

4. In the result, the following direction is given:-

R-2 should dispose of the representations of the applicants at A-5,6&7 in accordance with the law taking due note of the decision of this Tribunal in OA.1252/94 decided on 14.11.94 expeditiously. In case the representations of the applicants were considered favourably they are entitled for arrears if any from 3.7.95 i.e. one year prior to filing of this OA (this OA was filed on 3.7.96).

5. O.A. is ordered accordingly at the admission stage itself.  
No costs.

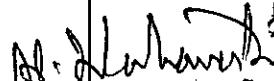
6. Registry should sent a copy of this OA with its enclosures along with judgement to R-2.

  
( R. RANGARAJAN )  
Member (Admn.)

Dated: 10th September, 1996

(Dictated in Open Court )

sd

  
M. N. Nambiar  
D.Y. Registrar

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OA.1091/96.

**Copy to:-**

1. Senior Divisional Personnel Officer, S.C.Rly, Vijayawada Division, Vijayawada, Krishna Dist.
2. Divisional Railway Manager, S.C.Rly, Vijayawada Division, Vijayawada, Krishna Dist.
3. General Manager, S.C.Rly, Railwileyam, Secunderabad.
4. One copy to Sri. B.Marasimha Barman, Advocate, CAT, Hyd.
5. One copy to Sri. V.Rajeswara Rao, SC for Rlys, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

03/10/96

OA : 1091/96

Typed By  
Compared by

Checked By  
Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

DATED:

ORDER/JUDGEMENT  
R.A./C.P./M.A.NO.

O.A.NO.

1091/96

ADMITTED AND INTERIM DIRECTIONS ISSUED  
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

YLR

II COURT

No. Spare Copy

With  
1/2 copies  
Judgement done  
copy to R-2

